

OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH
ALLAHABAD

ORIGINAL APPLICATION NUMBER 1015 OF 2003

MONDAY, THIS 17th DAY OF NOVEMBER, 2003

HON'BLE MRS. MEERA CHHIBBER, MEMBER(J)

Vishwajeet Kumar
son of Late Rama Shanker Prasad Singh,
resident of Village & Post Dighwara
District Saran (Chhapara), Bihar.

.....Applicant

(By Advocate : Shri V.K. Rai)

V E R S U S

1. Union of India through the Secretary, Department of Mines under Ministry of Coal and Mines, Shastri Bhawan, New Delhi.
2. The Director (Drilling Division), Northern Region, Geological Survey of India, 1st Floor, B-Block, Vasundhara Building, Plot No.2, Aliganj, Lucknow.

.....Respondents

(By Advocate : Km. S. Srivastava)

- O R D E R -

By this O.A. applicant has sought a direction to the respondents to appoint the applicant on compassionate ground and to have passed any such other order or orders that this court deems fit and proper in the circumstances of the case.

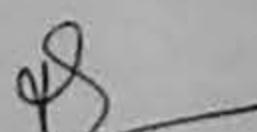
1. It is submitted by the applicant that his father late Shri Rama Shanker Prasad Singh was working as Drilling Assistant in Geological Survey of India, Northern Region, Lucknow. When he died on 26.07.2002 while in service, ~~he left him~~ his mother

leaving behind R

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aged about 83 years, wife, two sons and one daughter. It is also submitted that Shri Rama Shanker Prasad Singh was the only earning member in the family and after his death the family was in total financial distress. Therefore, applicant gave an application on 26.08.2002 requesting therein to grant compassionate appointment to the applicant but till date no response has been given by the respondents. Thus, facing the applicant to file the present O.A.

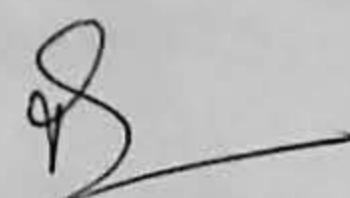
3. Counsel for the respondents on the other hand has submitted that applicant's claim for compassionate appointment has been received in the office of respondents through Director Drilling Division vide his letter dated 13.06.2003. But on examination it was found that the application was not complete in accordance with Rules, therefore, the same has been returned back to Smt. Leelawati Rana widow of Late Ram Shanker Prasad Singh vide letter dated 27.08.2003 requesting her to complete the application in all respect and resubmit the same to the office through Director Drilling Division for consideration of appointment on compassionate grounds. But no proper application has been submitted by the applicant thereafter. They have submitted that family has already been paid the retiral benefits to the tune of Rs.4,42,509/- apart from family pension of Rs.3680/- approximately per month. They have further submitted that if applicant submits his proper application, the same would be considered in accordance with the Scheme formulated by Govt. of India vide office memorandum dated 07.10.1998.



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4. After hearing both the counsel, I feel that this O.A. can be disposed of at the admission stage itself by giving a direction to the applicant to submit his proper application through proper channel for grant of compassionate appointment by giving full particulars as demanded by the office namely another source of income whether they have own land or house in their name and whether any other member in the family is earning or not or any other information, which this office may be required to give them within a period of 6 weeks from the date of receipt of a copy of this order. In case the applicant submits proper application, the respondents shall decide the same within a period of 3 months thereafter by passing a reasoned and speaking order under intimation to the applicant.

5. With the above direction, this O.A. is disposed off at the admission stage itself with no order as to costs.



Member-J

shukla/-